

(SEE RULE - 4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ORDER SHEET

Original Application No :

Misc. Petition No.

Contempt Petition No.

Review Application No.

3/03 in O.A 138/02

Applicant(s):

Tankeswar Talukdar

- Vs. -

Respondent(s):

H. O. P. Ioms

Advocate for the Applicant(s): Mr. S. Sarma, Mrs. U. Das

Advocate for the Respondent(s): C.G.S.E.

Notes of the Registry	Date	Order of the Tribunal
This Contempt petition has been filed by the counsel for the petitioner praying for drawing up of Contempt proceeding against the Contemner for wilful and deliberate violation of the judgment and order dt. 11.10.02 passed by this Hon'ble Tribunal in O.A 138/2002.	21.01.2003	Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman. The Hon'ble Mr. S.K. Hajra, Administrative Member.
laid before the Hon'ble Court for further order.	mb	Heard Mr. S. Sarma, learned counsel for the applicant.
		Issue notice to show cause as to why the contempt proceeding shall not be initiated.
		List on 24.2.2003 for orders.
<i>7/1/03 for Section Officer</i>		<i>for Member</i>
<i>7/1/03 for Section Officer</i>		<i>Vice-Chairman</i>

Steps taken: Notice prepared and sent to D13 for issuing direction No 1. by Regd. A.D.O. *28/1*

D/No 11 Attd. 11/11/2003

-No reply has been
billed.

20
21.2.83,

No reply has been
buked

My
SICBDB

mb

Vice-Chairman

24.3.2003

Present: The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr. S. Biswas,
Administrative Member.

Heard Mr.S.Sarma, learned counsel for the applicant and also Mr.B.C.Pathak, learned Addl.C.G.S.C. appearing on behalf of respondent No.2. Mr.Pathak stated that the order of the Tribunal dated 11.10.2002 passed in O.A.138/2002 is duly complied with and to that effect he has produced a communication dated 7.3.2003 from the Asstt.General Manager (Admn), Office of the Chief General Manager Telecom, Assam Circle to the General Manager Telecom, Kamrup Telecom District, Guwahati convening the approval of the CGMT Assam Circle conferring temporary status to the applicant Shri Tankeswar Talukdar. Mr. B.C.Pathak submitted that pursuant to the order dated 7.3.2003 the applicant, in fact, assumed the Office and he has been working as such. A copy of the said order is placed on record.

The Contempt Proceeding thus stands dropped.

S. B. J.
Member

Vice-Chairman

bb

26.7.2003
copy of the order
has been sent to the
officer for issuing
the same to the D/SAs
for the parties.